

farming societies land is held by the societies on free-hold or lease-hold basis ; cultivation is done jointly in both the cases.

There are 121 Cooperative Collective Farming societies in the Union Territory of Manipur.

Government land can be formally allotted to a society only after the society is registered. There is no specific provision in the Assam Cooperative Societies Act, as extended to Manipur, requiring possession of land as a pre-condition for registration of a farming society. The Manipur Administration have informed that, while preference is given in the allotment of Government wasteland to Cooperative Farming Societies, many of them have not been allotted land so far.

#### Reports of Sub-Committees on development of Marine and Inland Fisheries

7086. SHRI JYOTIRMOY BOSU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government appointed any technical sub-committees to deal with the development of marine and inland fisheries on the recommendation of the eight meeting of the Central Board of Fisheries ;

(b) if so, whether the Committees have submitted their reports ; and

(c) if so, main recommendations and the reactions of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE) : (a) Two Technical Sub-Committees on the development of Marine and Inland Fisheries have been constituted on the recommendations of the Eight Meeting of the Central Board of Fisheries.

(b) and (c). The Committees are required to review programmes and problems on a continuing basis. The problems taken up for examination by the Marine Committee are the economics of deep sea fishing, standardization of deep sea fishing vassels, study of inshore stock of prawn, marine diesel engines and measures for their improvement, and availability of yarn, net and twine. The Committee for Inland Fisheries have taken up the study of distribution of major carp spawn and fry and problems of

financing of Inland Fisheries commercial projects.

The recommendation received so far relate to the policy for import of equipment for fish-net making factories and certification of marine engines. Expansion of existing fish-net making factories to economic level and establishment of new factories on zonal basis has been recommended. As a measure for improvement of the quality of marine engines, the Committee has recommended introduction of a system of inspection and certification by the Mercantile Marine Department. The first recommendation has been accepted. The Committee is studying further the measures required for implementation of the second recommendation.

#### Consideration of Rikshaw Workers as Workmen under the Indian Trade Union Act

7087. SHRI DINEN BHATTACHARYA : SHRI DINESH JOARDER :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Rikshaw workers are not being considered as workmen according to the Indian Trade Union Act ; and

(b) if so, the reasons for the same ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The question whether rikshaw workers are workmen for purposes of the Trade Unions Act, 1926 is to be decided by the Registrar of Trade Unions concerned.

#### विदेशों से आये शरणार्थी

7088. श्री शंकर बयाल सिंह : क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) बंगला देश के शरणार्थियों के आगमन से पूर्व गत दो वर्षों में भारत में किन-किन देशों से शरणार्थी आये और उनकी देश-वार संख्या क्या है ; और

(ख) उन शरणार्थियों को किन स्थानों पर बसाया गया है और उन्हें स्थायी रूप से बसाने